## CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,

## **ORDER SHEET**

COURT NO.: 1 29.01.2019

C.P./260/21/2017 HIRA BEHERA
O.A./260/638/2014 -V/SFOR FURTHER ORDERS U SINGH

ITEM NO:30

FOR APPLICANTS(S) Adv.: Mr. N.R.Routray

FOR RESPONDENTS(S) Adv.: Mr. B. B. Patnaik

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsel for the Applicant and Ld. Counsel for the respondents.
	Ld. Counsel for the respondents submits that the order 31.01.2017 passed in O.A.No. 638/2014 of this Tribunal has been complied and accordingly it is reflected in the how cause reply filed by the Respondents. Ld. Counsel for the Applicant submitted that he has no instruction about this matter as to whether the grievance of the applicant has been complied or not. It is seen from show cause reply that the respondents have passed the order dated 26.10.2017 granting ACP benefit tot he Applicant. Hence, the order dated 31.01.2017 of this Tribunal has been substantially complied. In case the applicant's grievance is not addressed, he can move appropriate forum as per the law.
	In view of this, the C.P. is dropped. Notices discharged
	( SWARUP KUMAR MISHRA) ( GOKUL CHANDRA PATI) MEMBER (J) MEMBER (A)
	pms